

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-07-2024 AT 10:30 AM**

**Company Petition/20/2021
AND
CA 13/2022, CA 31 & 24/2021 in Company Petition/20/2021
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Mr. Myadam Kartikeya

...Petitioner

AND

M/s. Bambino Agro Industries Limited & 12 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned proxy counsel for the petitioner present. Matter passed over.

Matter called again.

Learned proxy Counsel Ms Shreya, for Company Petitioner present physically.

Learned Counsel Mr Yogesh Jagia, for Respondent present through Video Conference.

Heard learned proxy counsel for the company petitioner in part. At request for continuation on the ground that senior counsel engaged in this matter will be making further submissions. Matter adjourned to 18.07.2024, on condition that submissions on behalf of the company petitioner are not made on the next hearing date, opportunity stands forfeited and respondents will be heard.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)